

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.NO. 357/2005

Wednesday, this the 16th day of November, 2005.

CORAM:

**HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER**

**B.P.Verghese,
Deputy Conservator of Forests(NC),
Nature Study Centre,
Kalady.** **Applicant**

By Advocate Mr PV Mohanan

vs

- 1. Union of India represented by
the Secretary,
Ministry of Environment & Forest,
Pariyavarhan Bhavan,
CGO Complex,
Lodi Road, New Delhi.**
- 2. The State of Kerala,
represented by Chief Secretary,
Government of Kerala,
Thiruvananthapuram.**
- 3. Union Public Service Commission
represented by its Secretary,
Shahjahan Road, New Delhi.**
- 4. The Selection Committee
for Selection to the Indian Forest Service
Constituted under Regulation 3 of
IFS (Appointment By Promotion)
Regulation 1966, represented by
its Chairman,
Union Public Service Commission,
New Delhi.** **Respondents**

By Advocate Mr TPM Ibrahimkhan, SCGSC (for R.1,3& 4)

By Advocate Mr Renjith.A, G.P.(for R-2)

The application having been heard on 16.11.2005, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Learned counsel for respondent-2 submits that vide letter No.17013/09/2005-IFS.II dated 19.10.2005, the vacancy position intimated as 8 from the year 2002-2005 is as under:

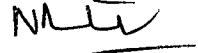
2002 -	1
2003 -	1
2004 -	4
2005 -	2

He further submits that due process for further cause of action is already on the way.

2. Accordingly the O.A is disposed of with a direction that the case of the applicant may be considered, if found eligible and due, along with other candidates and a decision taken at the earliest. There is no order as to costs.

Dated, the 16th November, 2005.


GEORGE PARACKEN
JUDICIAL MEMBER


N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

trs